

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 793 of 2002

Jabalpur, this the 13th day of January, 2003.

Hon'ble Mr. Justice N.N. Singh- Vice Chairman
Hon'ble Mr. Sarveshwar Jha- Member (Admnv.)

R.C.Kanugo, aged about 58 years,
S/o the late Gulab Chandra Kanugo,
Deputy Controller, DOT Cell, M.P.
Telecom, Circle Bhopal.

-APPLICANT

(By Advocate- Shri S.K.Nagpal)

Versus

1. Union of India through the Secretary
Govt. of India, Ministry of Communication
Department of Telecom, New Delhi.
2. Director General, Govt. of India,
Health Services, Ministry of Health,
New Delhi.
3. The Chief Managing Director,
Bharat Sanchar Nigam Ltd. Corporate
Office, 102, Statesman House, New Delhi.
4. The Chief General Manager, Telecom,
Bharat Sanchar Nigam Ltd., M.P. Circle,
Bhopal- 462 015.

-RESPONDENTS

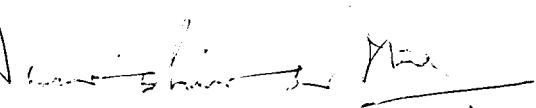
ORDER (ORAL)

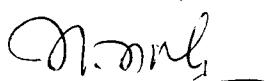
The applicant has approached this Tribunal against
the Bharat Sanchar Nigam Limited (BSNL) letter placed as
Annexure A/1 by which the claim of the applicant for
reimbursement of balance amount of expenditure incurred on
his Angiography and CABG has been rejected.

2. The facts of the case briefly are that the applicant
who is presently working as Deputy Controller DOT Cell
M.P. Telecom Circle, Bhopal, had undergone Angiography
at Bombay Hospital and, further, bye-pass surgery at Apollo
Hospital, Chennai in March 2001 when he was working as
ACAO (Computer) in the office of GM TD, Ujjain. On perusal
of his application, it transpires that he had already been

reimbursed the expenses incurred by him on account of Angiography at Bombay Hospital and that incurred on CABG (Bye-pass surgery) at Appollo Hospital, Chennai at the approval rates. He has now prayed that he may be allowed the difference between what he has actually repaid and what has been reimbursed to him. In this connection, he has referred to the orders of this Tribunal given in O.A No.137/2001 on 5.3.2002. In the said orders, the Hon'ble Tribunal had referred the matter, as prayed for by the applicant in the said O.A., to the Ministry of Health and Family Welfare with directions that the applicant makes a representation to the respondents, who shall be further forwarding it to the Ministry of Health and Family Welfare for full reimbursement of medical expenses. That being the case, it transpires that the applicant would be satisfied in this case also, a similar direction is given to the respondents to make a reference to the Ministry of Health and Family Welfare on similar lines.

3. Under these circumstances, we are inclined to agree to the prayer made by the applicant and dispose this Original Application at this stage itself with a direction to the applicant to make a representation to the respondents, and which shall be referred to the Ministry of Health and Family Welfare for deciding the matter, as prayed for by the applicant within a period of three months from the date of receipt of this order. With this, this O.A. stands disposed of with the above directions.


(Sarveshwar Jha)
Member (Admnv.)


(N.N. Singh)
Vice Chairman

पृष्ठांकन सं. ओ. द्वा. ग. विद्युत. दि.

2-11.24.000 2-11.24.000

1. अवधि, अवधि अवधि

2. अवधि, अवधि अवधि

3. अवधि, अवधि अवधि

4. अवधि, अवधि अवधि

grass, sedge

Response with relation
to exaggeration

5.1.03

15.1.03

Issued
on 16.1.03
B3